

**Action Taken Report of GPCB in the matter of Hon'ble NGT  
order OA No. 616/2019 dated 06/12/2019 in respect of  
Jetpur Area.  
(Ramdev Sanjva vs. State of Gujarat)**

<b>NGT Order Para</b>	<b>Action Taken by GPCB</b>
<p><b>Para 11:</b> Let a joint Committee of CPCB and GPCB take further action by way of carrying out monitoring of river Bhadar and polluting industries by model as per this Tribunal's order dated 19.12.2018 in O.A. No. 673/2018 and file action taken report to this Tribunal within one month.</p>	<p>➤ As per the para-11 of Hon'ble NGT order OA.No-616/2019, Central Pollution Control Board (Now referred as "CPCB") &amp; Gujarat Pollution Control Board (Now referred as "GPCB") has jointly carried out monitoring during 19/12/2019 &amp; 20/12/2019 of River Bhadar and polluting industries. Detail report was submitted to Hon'ble NGT on dated 18-02-2020. <b>(Forwarding Letter as Annexure: I)</b></p>
<p><b>Para 12:</b></p> <ul style="list-style-type: none"> <li>• Meanwhile, GPCB and District Collector, Jetpur may take action in accordance with the findings in the report of 17th and 18th May, 2018, quoted earlier, and file an action taken report so as to prevent pollution, recover compensation for the damage caused and to initiate prosecution against the violators of law including the CETP of JDPA by following due process of law.</li> </ul>	<p>➤ As per Para no. 12 of the Hon'ble NGT order OA No. 616/2019 for recovering the compensation for damage caused and initiate prosecution against the violators of law including the CETP of JDPA by following due process of law. Board has so far issued the closer order to 126 units from CPCB report of 17<sup>th</sup> &amp; 18<sup>th</sup> May 2018 to 31-01-2020. The list was forwarded to Regional officer, GPCB, Jetpur and District Magistrate, Rajkot to follow the process of law by giving notice for opportunity being heard before imposition of damage compensation as well as prosecution as prescribed the procedure by Hon'ble NGT in case of Vapi in the matter of OA No. 95/2018. The notice has been issued to the above unit including CETP of JDPA, CETP of Bhatgam, CETP of Dhareshwar and STP of JDPA.</p>

NGT Order Para	Action Taken by GPCB
<ul style="list-style-type: none"> <li>• Justice B.C. Patel, former Chief Justice of Delhi is requested to oversee the remedial action and furnish a report to this Tribunal within three months. The execution of action plan approved by the CPCB may also be overseen.</li> </ul>	<ul style="list-style-type: none"> <li>➤ Hon'ble Supreme Court has granted stay on prosecution and recovery of any amount as penalty vides Civil Appeal No. 1807/2020 dated 18/03/2020. <b><u>(Attached herewith as Annexure: II).</u></b></li> <li>➤ <b>Hon'ble Justice B.C. Patel submitted report to Hon'ble NGT.</b> <ul style="list-style-type: none"> <li>• <b>One of the suggestions of Justice B.C. Patel is to shift the entire textile units of Jetpur outside the city and new industrial estate with the entire infrastructure may be developed to solve the problem permanently.</b></li> <li>• <b>Board has taken up the matter with Government of Gujarat for implementation of Justice B.C. Patel's recommendation.</b></li> </ul> </li> </ul>



GPCB No.GPCB/LGL-NGT-RJT-182 / 555158

Annexure: I

## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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18 FEB 2020

The Registrar  
Hon. National Green Tribunal  
Principal Bench,  
Faridkot House,  
Copernicus Marg,  
New Delhi-110001.

Sub- Submission of Action Taken Report In O.A. No. 616 /2019  
Ramdev Sanjva v/s State of Gujarat.

Ref- Hon. National Green Tribunal order dated 06.12. 2019

Respected Sir,

Vide order dated 06.12.2019 in para-11a directions was passed by the Hon. National Green Tribunal to "Joint Committee of CPCB and GPCB take further action by way of carrying out monitoring of river Bhadar as per order dated- 19.12.2018 and file action taken."

In the above matter a direction was passed by this Honorable Tribunal, to  
IN COMPLIANCE :-

THEREOF, please find attached herewith Action Taken Report.

Thanking You,

(N.M. Tabhani.)

Member Secretary

Gujarat Pollution Control Board

Encl- As above

Copy to :- Shri B. C. Patel  
Retired High Court Judge,  
12, Girikunj Society, Paldi, Ahmedabad.

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

ITEM NO.5

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 1807/2020

JETPUR DYEING AND PRINTING ASSOCIATION

Appellant(s)

VERSUS

RAMDEVBHAI SAMATBHAI SANJVA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.35528/2020-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.35529/2020-STAY APPLICATION)

Date : 18-03-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Appellant(s)

Mr. Nakul Dewan, Sr. Adv.  
Mr. Purvish Jitendra Malkan, AOR  
Ms. Bharita J. Malkan, Adv.  
Mr. Alok Sharma, Adv.  
Ms. Neha Ambashtha, Adv.  
Mr. R. B. Rawal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

There shall be stay of prosecution and recovery of any  
amounts as penalty, in the meanwhile.

(NIDHI AHUJA)  
AR-cum-PS

(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER

Signature Not Verified

Digitally signed by  
SUSHMA KUMARI  
BAJAJ  
Date: 2020.03.18  
16:29:31 IST  
Reason: